

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No.70719 of 2013
Customs Appeal No.70720 of 2013

(Arising out of Order-in-Original No.Kol/Cus/Port/12-GR-I/2013 dated 31.03.2013
passed by Commissioner of Customs (Port), Kolkata)

M/s Jag Damba Shipping Agency

8, Lyons Range, 5th Floor, Kolkata-700001

M/s Shipping & Clearing Agents Pvt.Ltd.

40/2A, Suburban School Road, Kolkata-700025

Appellant

VERSUS

Commissioner of Customs (Port), Kolkata

15/1, Strand Road, Kolkata-700001

Respondent

APPEARANCE :

None for the Appellant

Shri S.Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75948-75949/2023

DATE OF HEARING : 05 .07.2023

DATE OF DECISION : 05 .07.2023

Per Ashok Jindal :

When the matters were called, none appeared on behalf of the appellants. Nor any request for adjournment has been received by the Registry. The present matters came up for hearing earlier but nobody appeared on behalf of the appellants. Today, i.e. 05.07.2023, also, the appellants were absent. It seems the appellants are not interested to pursue their appeals before the Tribunal. Accordingly, both the appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K.Anpazhakan)
Member (Technical)

mm

Customs Appeal No.481,482/2009